

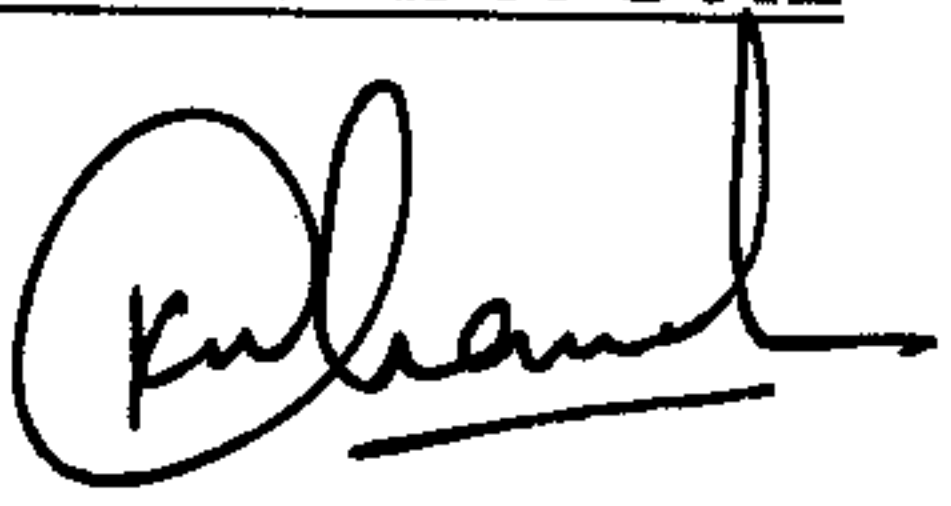


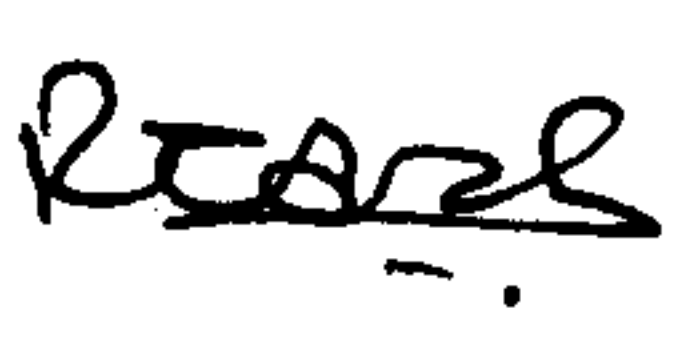

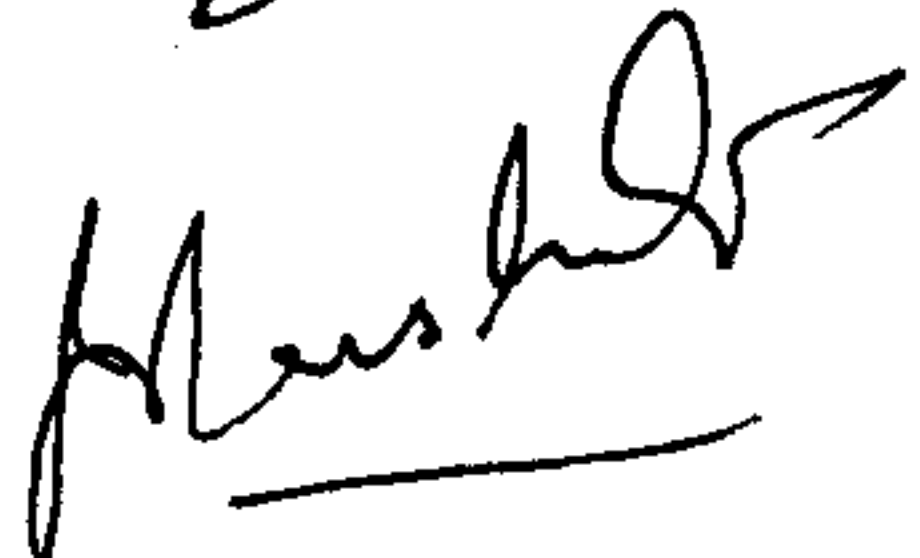
**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
TP 69 of 2019 [TP 199/2016(CP 198 of 2007) with TP 199-  
A/2016(CA 112 of 2013)]**

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2019**

Name of the Company: Jagran Prakashan Ltd  
V/s  
Jagran Publication Pvt Ltd & Ors

Section of the Companies Act: Section 397-398 of Companies Act


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Khyati Punjabi For A.R. Gupta & Associates	Adv.	Petitioner.	
2.	Posnam Mathur Trisha Baxi for Singhi & Co.	Adv.	Res. No. 5 & 6	
	S.D. Mishra Advocate Proxy Counsel for Shri K.M. Shukla	Advocate	Res No 2 & 3	
4.	Rohan Shel	Adv.	Respondent no. 2	
5.	MR. DHRUV DEWAN ---	Adv.	Petitioner	
6.	MS. HARSHITA CHOUBEY ---	Adv.	Petitioner	


**ORDER**

The Parties are represented through their respective Counsel(s).

On the request of Learned Counsel for the Respondent no. 3, the matter is adjourned, in the presence of the Counsel for the petitioner.

List the matter on 23.01.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)

Dated this the 13th day of December, 2019.